

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M/s SHASHVATHA RENEWABLE ENERGY PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	M/s SHASHVATHA RENEWABLE ENERGY P LTD
2. DATE OF INCORPORATION OF CORPORATE PERSON	24 / 11 / 2014
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, CHENNAI
4. CORPORATE IDENTITY NUMBER /LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U40300TN2014PTC098150
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	I FLOOR SHRIRAM HOUSE, NO.4 BURKIT ROAD, T.NAGAR , CHENNAI 600017, Tamil Nadu , India
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	MARCH 15, 2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MADHU DESIKAN Desikan.madhu@gmail.com Mobile: 96000 83355 1/4 Balasubramaniam Street, Mylapore, Chennai 600004 Reg # IBBI/IPA-001/ IP-P00579/2017-2018/11021
8. LAST DATE FOR SUBMISSION OF CLAIMS	April 15, 2023

Notice is hereby given that M/s Shashvatha Renewable Energy P Ltd , has commenced voluntary liquidation on 15th March 2023. The stakeholders of M/s Shashvatha Renewable Energy P Ltd are hereby called upon to submit a proof of their claims, on or before insert the date falling thirty days from the liquidation commencement date to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading

proofs of claim shall attract penalties.

Name and Signature of the Liquidator:


MADHU DESIKAN

Date and Place:

27/3/2023 at Chennai